

Company: Sol Infotech Pvt. Ltd. **Website:** www.courtkutchehry.com

Printed For:

Date: 03/11/2025

(2024) 03 SEBI CK 0010

Securities Appellate Tribunal Mumbai

Case No: Miscellaneous Application No. 88 Of 2024, Appeal No. 178 Of 2024

Hindustan Foods Ltd APPELLANT

Vs

BSE Ltd. & Anr RESPONDENT

Date of Decision: March 15, 2024 **Citation:** (2024) 03 SEBI CK 0010

Hon'ble Judges: Meera Swarup, Technical Member

Bench: Single Bench

Advocate: Tanya Gupta, Manish Chhangani, Abhay Chauhan, Atul Kumar Agrawal, Mihir

Mody, Harshvardhan Melanta, Yash Sutaria, K. Ashar

Final Decision: Allowed

Judgement

Meera Swarup, Technical Member

1. Four weeks time is allowed to Respondent no. 1 to file a reply. Four weeks thereafter for filing rejoinder. The miscellaneous application for

exemption is allowed.

2. List on June 12, 2024.